

amount of Central assistance is allocated to the remaining 14 non-special category States (which cover remaining States under the Fifth Schedule) on the basis of specific criteria.

(e) Does not arise.

Setting up a Legal Cell to review Laws relating to environment

1518. SHRI B. V. DESAI: Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Environment proposes to set up a legal cell to review and plug loopholes in the laws relating to environment;

(b) whether this legal expert cell will also codify the environment laws;

(c) whether there are at present more than 350 laws having direct or indirect bearing on environmental protection;

(d) whether a high level committee for recommending the legislation and administrative machinery for environmental protection has called for a comprehensive review of two prominent Central Acts;

(e) if so, whether this has been accepted by the Government; and

(f) the other recommendations made by this high level committee?

THE MINISTER OF STATE FOR ENVIRONMENT (SHRI C. P. N. SINGH): (a) and (b). The Committee for recommending legislative measures and administrative machinery for ensuring environmental protection has recommended to Government that the Department of Environment should have a legal wing which would enable it to review on a continuing and systematic basis existing environmental legislation and suggest areas where new legislation would be required. This recommendation is under examination of the Government.

(c) According to a compilation prepared by the Department of Science and Technology for the Committee, there are over 200 Central and State Laws which have a bearing (direct or indirect) on the general area of environmental protection.

(d) The Committee has recommended that a careful review of the Insecticides Act and the Water Pollution Act be made.

(e) The report of the Committee is under consideration of the Government.

(f) The other recommendations made by the Committee are also under consideration of the Government.

Study into demand projection of Colour T.V.

1519. SHRI B. V. DESAI: Will the PRIME MINISTER be pleased to state:

(a) whether Government have ordered a fresh internal study into the demand projection for colour T.V. sets before it takes final decision in this regard?

(b) if so, when the report of this study team is likely to be received;

(c) the main reasons for setting up the study committee;

(d) whether earlier committees had strongly recommended the same; and

(e) by what time Government are likely to take a final decision?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) Yes, Sir.

(b) The report of the study group constituted by the Ministry of Information and Broadcasting is likely to be submitted by the end of September, 1981.

(c) This study follows the contention of TV manufacturers that the